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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. **E/585 /2009 – SM[BR]**

Date **15/02/2011**

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S BEE CEE STEEL ROLLING MILLS
MANDI GOBINDGARH, PUNJAB
M/S BEE CEE STEEL ROLLING MILLS

Appellant
Vs
Respondent

C.C.E. CHANDIGARH

I am directed to transmit herewith a certified copy of Final order No. **124 / 2011-SM[BR]** dated 8.2.2011
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent
C.C.E. CHANDIGARH
C.R. BUILDING, PLOT NO. 19,
SECTOR 17-C, CHANDIGARH
160017
2. Adv. / Consult
MR.SIDHARTHA SEN, ADVOCATE
C-5/9, SAFDARJUNG DEVELOPMENT
AREA,OPP IIT GATE, N. DELHI.
3. C.D.R
4. Bar association. CESTAT. New Delhi
5. Director Publications. Customs. Excise. I.P. Estate. New
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17
8. M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017
9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi -
10. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15
11. LAWCRUX Advisors Pvt Ltd, LAW House,1-8,Sector - 10, Faridabad 121003 (Haryana)
12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
13. Office Copy
14. Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

**COURT NO. III
Excise Appeal No. 585 of 2009 (SM)**

[Arising out of the Order-in-Appeal No. 536/CE/CHD/2008 dated 04/11/2008 passed by The Commissioner of Central Excise (Appeals), Chandigarh.]

For Approval and signature :

Hon'ble Shri Rakesh Kumar, Member (Technical)

1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether their Lordships wish to see the fair :
copy of the order?
 4. Whether order is to be circulated to the :
Department Authorities?
-

M/s Bee Cee Steel Rolling Mills Appellant

Versus

CCE, Chandigarh

Respondent

Appearance

Shri Ruppender Singh, Advocate – for the appellant.

Shri S.K. Bhaskar, Authorized Representative (DR) – for the respondent.

CORAM : Hon'ble Shri Rakesh Kumar, Member (Technical)

DATE OF HEARING : 08/02/2011.

final Order No. 124 / 2011 SM (BY) Dated : _____

Per. Rakesh Kumar :-

This is an appeal against order-in-appeal passed by the Commissioner (Appeals) upholding the rejection of refund claim as pre-mature~~d~~.

2. Heard both the sides.

3. Shri Rupender Singh, Advocate, the learned Counsel for the appellant pleaded that the appellant do not want to pursue the appeal as the refund claim as pre-mature~~d~~. The appeal is, therefore, dismissed as withdrawn.

(Dictated and pronounced in open court.)

(Rakesh Kumar)
Member (Technical)

PK